

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

THIS THE 18TH DAY OF AUGUST, 2000

Original Application no.1638 of 1992

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.S.DAYAL, MEMBER(A)

Phanish Chandra Nayyar, son of Sri janki prasad
appointed in Northern Railway and
holding the post of Lecturer in Northern
Railway Inter College, Tundla,
Firozabad.

(By Adv: Shri Bishram Tiwari) ... Applicant

Versus

1. Union of India through its General Manager
Northern Railway, Baroda House
New Delhi.
2. Divisional Rail Manager
Northern Railway, Allahabad.

(By Adv: Shri A.V.Srivastava) ... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi)

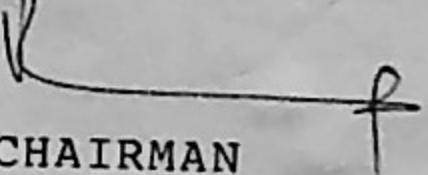
This application u/s 19 of the AT Act 1985 has been
filed for a direction to the respondents to allote
selection grade in pursuance of the letter dated 23.9.87
issued by Northern Railway, Headquarter Baroda House, New
Delhi.

The facts are that one Shri V.K.Shastri was serving
as Teacher in selection grade. He attained age of
superannuation on 31.10.1986 and in his place applicant
P.C.Nayyar was appointed w.e.f. 1.11.1986. The claim of
the applicant is that as he was appointed on the post of
selection grade he should have been in normal course
granted selection grade. With regard to this claim of
the applicant, order was passed on 23.9.1987(Annexure 1)
to the application. However, the grievance of the
applicant is that it has not been implemented. From

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perusal of the counter affidavit it appears that the issue was referred to General Manager(P), Northern Railway, Baroda House New Delhi vide letter dated 11.11.1987 by D.R.M, Allahabad. However, no decision has been taken on this dispute and copy of the letter dated 11.11.1987 has been filed as (Annexure 1) to the CA. In our opinion, it is a fit case where General Manager(P) Northern Railway may be directed to decide the dispute by a reasoned order within a specified time. The application is accordingly disposed of finally with a direction to the General Manager(P) Northern railway Baroda House, New Delhi (or any other Co-ordinate Authority in this behalf) to decide the dispute of payment of selection grade to the applicant as referred by a reasoned order within three months from the date a copy of this order is filed before him. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 21st August, 2000

Uv/